

(6a)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*

O.A. No. 1243/94

Dt. of Decision : 01-07-97

National Geophysical Research  
Institute represented by its  
Director (A Unit of Council of  
Scientific & Industrial Research),  
Uppal Road, Hyderabad-7.

.. Applicant.

Vs.

1. The Judge, Additional Industrial  
Tribunal-cum-Additional Labour  
Court, Hyderabad.

2. N. Balamani

.. Respondents.

Counsel for the applicant : Mr. C. B. Desai

Counsel for the respondents : Mr. Phaneraj for Mr. P. Naveen Rao  
for R-1  
Mr. M. Panduranga Rao for R-2.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

R

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Mr.C.B.Desai, learned counsel for the applicant and Mr.Phanneraj for Mr.P.Naveen Rao for R-1. None for R-2.

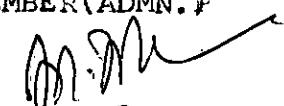
2. The applicant in this OA has challenged the award passed in I.D.No.276/93 by the Addl. Industrial Tribunal-Cum-Addl. Labour Court, Hyderabad. <sup>3.</sup> During the course of hearing the learned counsel for the applicant contended that this Tribunal has no jurisdiction to consider the validity of the award passed by the Industrial Tribunal Court. In support of his contentions he relied upon the decision of the Hon'ble Supreme Court of India in the case of Krishnan Prasad Gupta Vs. Controller Printing & Stationery reported in AIR 1993 (1) SCC Page-69 and in the case of UOI Vs. Punnilal and Others reported in 1996 (11) SCC 112. The principle enunciated in the above two citations that the Administrative Tribunal cannot have ~~any~~ jurisdiction to decide the disputes ~~over~~ <sup>under</sup> the awards passed by the Industrial Disputes Act, ~~the~~ Payment of Wages Act, Minimum Wages Act and Labour Act.

3A. In view of the above, this Tribunal has no jurisdiction to entertain this OA. Hence, the OA ~~is~~ returned to the applicant for being presented before the competent forum. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)

Dated : The 1st July 1997.  
(Dictated in the Open Court)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
Dr. Ranganayakulu

spr

21/7/97  
6

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)  
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED:

15/7/97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

i.e.

O.A. NO.

1243/ay

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
प्रेषण/DESPATCH

21 JUL 1997

हैदराबाद आवादी  
HYDERABAD BENCH  
II Court.

Note: Paper may be  
returned to the applicant  
for being presented before  
the competent forum.

YLKR